

LID No. 318/19
Manoj vs M/s Relaxo Footwear Ltd.

25.08.2020

Present:

Sh. Ram Murti, AR for the workman through video conference.

Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1 through video conference.

None for management no.2.

The matter was earlier fixed for 22.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 is received back with the report served and Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1, have appeared through video conference and seek adjournment to file the written statement.

The AR of the management no.1 is requested to send the letter of authority on behalf of management no.1 through e.mail in the court today itself.

Notice issued to the management no.2 is not received back.

Workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents

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within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 15.12.2020.

Matter stands adjourned for filing of the written statement and letter of authority by the management no.1 and service of the management no.2 on 15.12.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
25.08.2020

LID No. 319/19

Ram Kishore vs M/s Relaxo Footwear Ltd.

25.08.2020

Present: Sh. Ram Murti, AR for the workman through video conference.
Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1 through video conference.
None for management no.2.

The matter was earlier fixed for 22.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 is received back with the report served and Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1, have appeared through video conference and seek adjournment to file the written statement.

The AR of the management no.1 is requested to send the letter of authority on behalf of management no.1 through e.mail in the court today itself.

Notice issued to the management no.2 is not received back.

Workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents

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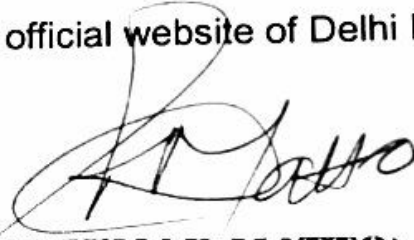


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within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 15.12.2020.

Matter stands adjourned for filing of the written statement and letter of authority by the management no.1 and service of the management no.2 on 15.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
25.08.2020

LID No. 320/19
Gupteshwar Ram vs M/s Relaxo Footwear Ltd.

25.08.2020

Present:

Sh. Ram Murti, AR for the workman through video conference.

Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1 through video conference.

None for management no.2.

The matter was earlier fixed for 22.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 is received back with the report served and Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1, have appeared through video conference and seek adjournment to file the written statement.

The AR of the management no.1 is requested to send the letter of authority on behalf of management no.1 through e.mail in the court today itself.

Notice issued to the management no.2 is not received back.

Workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 15.12.2020.

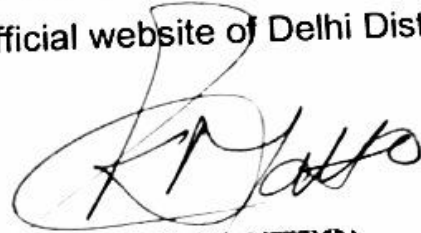
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Matter stands adjourned for filing of the written statement and letter of authority by the management no.1 and service of the management no.2 on 15.12.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 321/19
Yogeshwar Lal vs M/s Relaxo Footwear Ltd.

25.08.2020

Present:

Sh. Ram Murti, AR for the workman through video conference.

Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1 through video conference.
None for management no.2.

The matter was earlier fixed for 22.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 is received back with the report served and Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1, have appeared through video conference and seek adjournment to file the written statement.

The AR of the management no.1 is requested to send the letter of authority on behalf of management no.1 through e.mail in the court today itself.

Notice issued to the management no.2 is not received back.

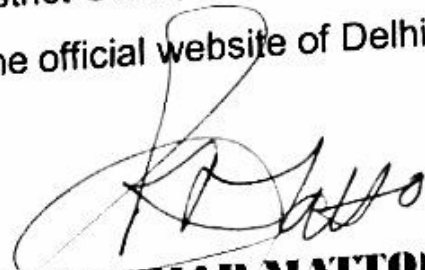
Workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are



ordered to be issued to the management no.2, which are returnable on 15.12.2020.

Matter stands adjourned for filing of the written statement and letter of authority by the management no.1 and service of the management no.2 on 15.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 322/19
Rajeev Tiwari vs M/s Relaxo Footwear Ltd.

25.08.2020

Present:

Sh. Ram Murti, AR for the workman through video conference.

Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1 through video conference.

None for management no.2.

The matter was earlier fixed for 22.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 is received back with the report served and Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1, have appeared through video conference and seek adjournment to file the written statement.

The AR of the management no.1 is requested to send the letter of authority on behalf of management no.1 through e.mail in the court today itself.

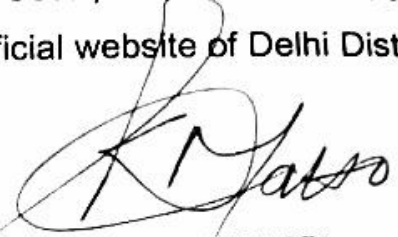
Notice issued to the management no.2 is not received back.

Workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 15.12.2020.

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Matter stands adjourned for filing of the written statement and letter of authority by the management no.1 and service of the management no.2 on 15.12.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 323/19
Bhagwat Prasad vs M/s Relaxo Footwear Ltd.

25.08.2020

Present:

Sh. Ram Murti, AR for the workman through video conference.

Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1 through video conference.

None for management no.2.

The matter was earlier fixed for 22.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 is received back with the report served and Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1, have appeared through video conference and seek adjournment to file the written statement.

The AR of the management no.1 is requested to send the letter of authority on behalf of management no.1 through e.mail in the court today itself.

Notice issued to the management no.2 is not received back.

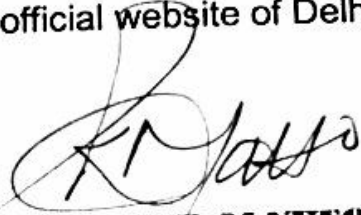
Workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 15.12.2020.

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Matter stands adjourned for filing of the written statement and letter of authority by the management no.1 and service of the management no.2 on 15.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
25.08.2020

LID No. 324/19
Jag Lal vs M/s Relaxo Footwear Ltd.

25.08.2020

Present:

Sh. Ram Murti, AR for the workman through video conference.

Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1 through video conference.

None for management no.2.

The matter was earlier fixed for 22.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 is received back with the report served and Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1, have appeared through video conference and seek adjournment to file the written statement.

The AR of the management no.1 is requested to send the letter of authority on behalf of management no.1 through e.mail in the court today itself.

Notice issued to the management no.2 is not received back.

Workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents

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within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 15.12.2020.

Matter stands adjourned for filing of the written statement and letter of authority by the management no.1 and service of the management no.2 on 15.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 325/19
Sunil Kumar vs M/s Relaxo Footwear Ltd.

25.08.2020

Present: Sh. Ram Murti, AR for the workman through video conference.
Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1 through video conference.
None for management no.2.

The matter was earlier fixed for 22.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 is received back with the report served and Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1, have appeared through video conference and seek adjournment to file the written statement.

The AR of the management no.1 is requested to send the letter of authority on behalf of management no.1 through e.mail in the court today itself.

Notice issued to the management no.2 is not received back.

Workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents

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within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 15.12.2020.

Matter stands adjourned for filing of the written statement and letter of authority by the management no.1 and service of the management no.2 on 15.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
25.08.2020

LID No. 326/19
Tej Bahadur vs M/s Relaxo Footwear Ltd.

25.08.2020

Present:

Sh. Ram Murti, AR for the workman through video conference.

Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1 through video conference.

None for management no.2.

The matter was earlier fixed for 22.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 is received back with the report served and Sh. M.K. Dwivedi, AR for the management no.1 and Sh. Harish Kumar Pandey, Dy. Manager of the management no.1, have appeared through video conference and seek adjournment to file the written statement.

The AR of the management no.1 is requested to send the letter of authority on behalf of management no.1 through e.mail in the court today itself.

Notice issued to the management no.2 is not received back.

Workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents

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within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 15.12.2020.

Matter stands adjourned for filing of the written statement and letter of authority by the management no.1 and service of the management no.2 on 15.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 1710/19

Rakesh vs M/s Moog Automotives India (P) Ltd.

25.08.2020

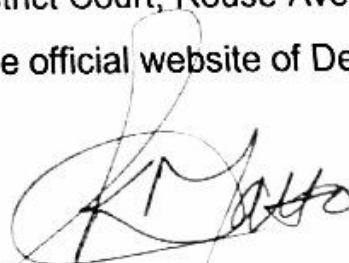
Present: None for the workman.

The matter was earlier fixed for 22.07.2020 for the service of the managements, but, the Ahlmad has reported that in view of the lockdown, the notices could not be issued to the managements. The matter could not be taken up on 22.07.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on 16.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
25.08.2020

LIR No. 1711/19
Pooran vs M/s Moog Automotives India (P) Ltd.

25.08.2020

Present: None for the workman.

The matter was earlier fixed for 22.07.2020 for the service of the managements, but, the Ahlmad has reported that in view of the lockdown, the notices could not be issued to the managements. The matter could not be taken up on 22.07.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on 16.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 1712/19

Rajesh vs M/s Moog Automotives India (P) Ltd.

25.08.2020

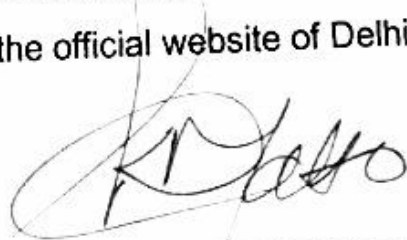
Present: None for the workman.

The matter was earlier fixed for 22.07.2020 for the service of the managements, but, the Ahlmad has reported that in view of the lockdown, the notices could not be issued to the managements. The matter could not be taken up on 22.07.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on 16.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 1713 /19
Inder vs M/s Moog Automotives India (P) Ltd.

25.08.2020

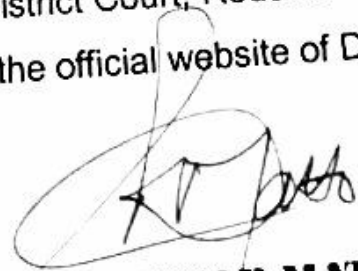
Present: None for the workman.

The matter was earlier fixed for 22.07.2020 for the service of the managements, but, the Ahlmad has reported that in view of the lockdown, the notices could not be issued to the managements. The matter could not be taken up on 22.07.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on 16.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 460/19

Arun Kumar vs Relaxo Footwears Ltd. And ors.

25.08.2020

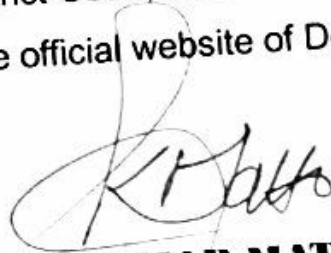
Present: None for the workman.

The matter was earlier fixed for 22.07.2020 for moving an application by the workman for amendment, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for the same purpose on 09.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 498/19

Zakir Ansari vs M/s Swift Securitas Pvt.Ltd.

25.08.2020

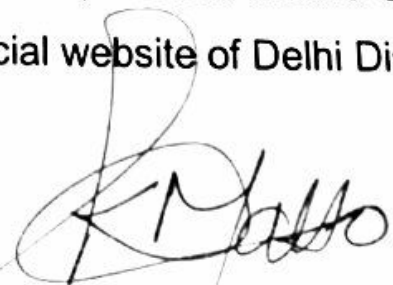
Present: Workman with Sh. Ajit Kumar Singh, AR for the
workman through video conference
None for the management.

The matter was earlier fixed for 22.07.2020 for talk of settlement, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management through video conference

Accordingly, the matter stands adjourned for for talk of settlement on 10.09.2020, failing which for evidence of the workman on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
25.08.2020

LIR No. 1905/19

Sanjay Kumar vs M/s Balaji Steel Industries

25.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 03.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management is not received back.

Today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapp, which are returnable on 16.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 4966/16
Mukesh Mishra vs MS Trehun Sons

25.08.2020


Present: None for the workman.
Sh. Shashwat Singh Gaur, AR for the management through
video conference.

The matter was earlier fixed for 22.07.2020 for hearing final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 08.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 5877/16
Manoj Jha vs M/s U Like Exports

25.08.2020

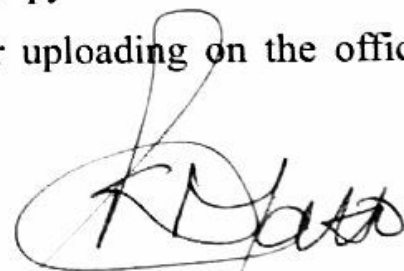
Present: None for the workman.
Sh. Santosh Singh, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 08.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 221/20
Melhu Singh Yadav vs M/s Oswal Industries

25.08.2020

Present: None for the workman.

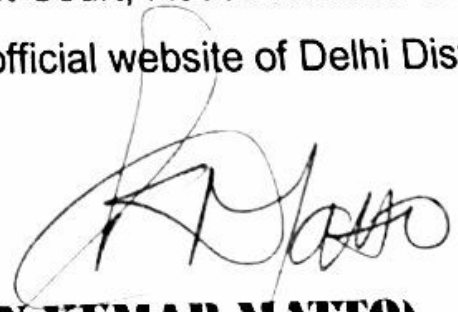
The matter was earlier fixed for 23.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman is received back unserved, as the workman is not residing on the address, as mentioned in the reference. The court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapps, which is returnable on 21.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 226/20
Mohd.Meraj vs M/s Oswal Industries

25.08.2020

Present: None for the workman.

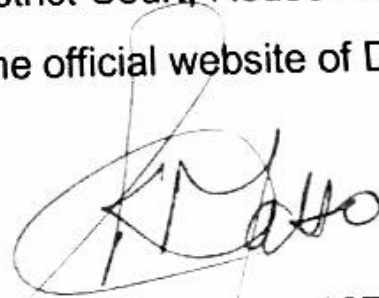
The matter was earlier fixed for 23.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman is not received back, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapps, which is returnable on 21.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
25.08.2020

LIR No. 4656/16

Madhu M/s Bhagwan Mahavir Hospital & Ors.

25.08.2020

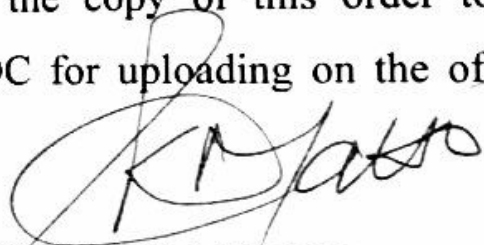
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 17.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 29/16

Dinesh Kumar vs Orix Auto Infrastructure Services Ltd.

25.08.2020

Present: None for the workman.
Sh. Anurag Chaudhary, AR for the management.

The matter is fixed for today for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for framing of issues on 16.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 4614/16

Gresh vs. The Chief District Medical Officer North West & Ors.

25.08.2020

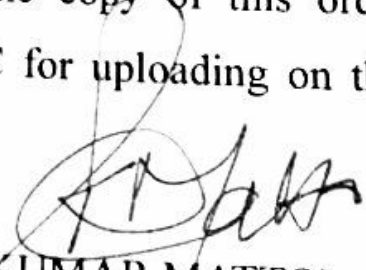
Present: None for the parties.

The matter was earlier fixed for 23.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 28.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 44/16
Kuldeep Asthana vs. M/s Nandini

25.08.2020

Present: None for the workman.
Sh. Parvez Alam, AR for the management through video conference.

The matter was earlier fixed for 23.04.2020 for cross examination of MW3 Sh. Rajender Mehta and also for production of documents by Sh. Rajender Mehta.

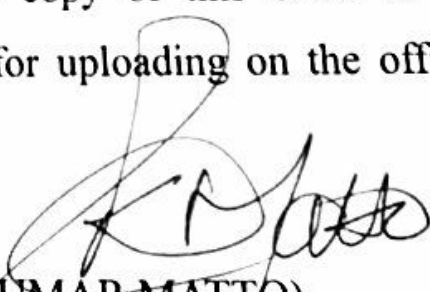
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

The witness of the management is also not present.

Accordingly, the matter stands adjourned for the evidence of the management on 27.03.2021. The management is directed to take steps for summoning the other witnesses within one month from today. The management is also directed to conclude its entire evidence of the next date. It will be last and final opportunity to the management to conclude its entire evidence on the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 7119/16
Virender Singh vs. M/s SIS Prosegur

25.08.2020

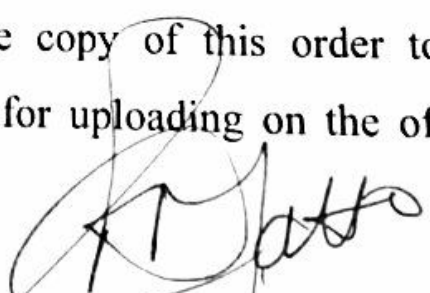
Present: None for the workman.
None for the management.
(Defence of the management is already struck off.)

The matter was earlier fixed for 22.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 29.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 9247/16
Raghubir Singh vs. M/s Cement Corporation of India Ltd.

25.08.2020

Present: Sh.T.T. Lepcha, AR for the workman through video conference.
None for the management.

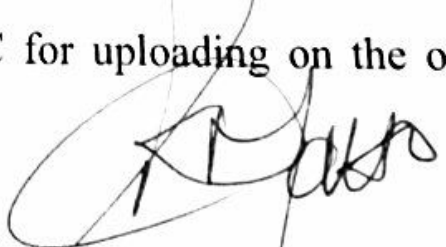
The matter was earlier fixed for 23.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

The Ld. AR for the workman has submitted that the copy of the affidavit of the workman has already been supplied to the AR of the management and workman does not want to examine any other witness.

Accordingly, the matter stands adjourned for the evidence of the workman on 30.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 8554/16
Gopal Prasad vs. M/s UNI Style Images Pvt. Ltd.

25.08.2020

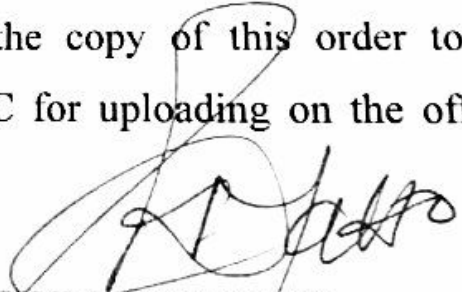
Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 30.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LCA No. 95/18

Daya Nand vs. Dr. Baba Sahib Ambedkar Hospital & Anr.

25.08.2020

Present: None for the workman.
None for the management No.1.
(Defence of the management No.1 already struck off.)
None for the management no.2.

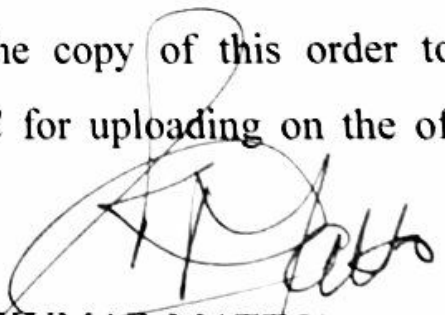
The matter was earlier fixed for 22.07.2020 for filing reply and consideration on the application filed by the workman under Section 11 (3) of ID Act.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing reply and consideration on the abovesaid application on 21.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 3055/16
Hari Ram vs. M/s Vinayak Steel Industries.

25.08.2020

Present: None for the parties.

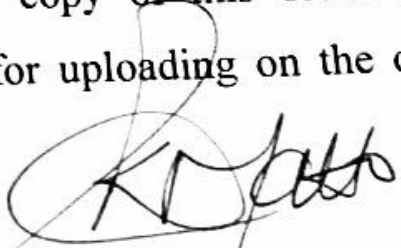
The matter was earlier fixed for 22.07.2020 for consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed on the date already fixed i.e. 28.11.2020 for consideration on the said application and also for management's evidence.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 1976/18

Vikram Dutt vs M/s H.T.Media Ltd.

25.08.2020

Present: None for the workman.

Ms.Raavi Birbal, AR for the management.

The matter is fixed for today for framing of issues, but, today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for framing of issues on **17.10.2020**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
25.08.2020

LIR No. 1880/16

Suresh Kumar vs M/s G4S Cash Services India Pvt. Ltd.

25.08.2020

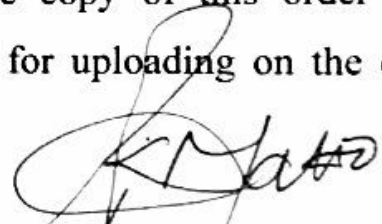
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for 18.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 2503/17
Manoj Kumar vs. M/s Rational Business Corporation Pvt. Ltd.

25.08.2020

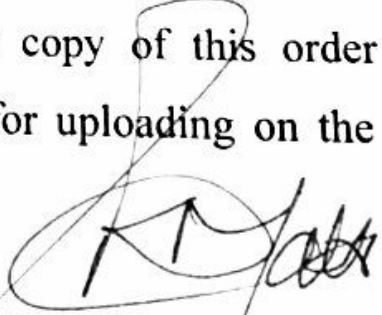
Present: None for the workman.
Sh. Pradhuman Gautam, AR for the management through
video conference.

The matter was earlier fixed for 23.04.2020 for evidence of the
workman. But the matter could not be taken up on that day, in view of
spreading of covid 19.

Today, no one has appeared on behalf of the workman through
video conference.

Accordingly, the matter stands adjourned for the evidence of
the workman on 04.05.2021. Workman is directed to file affidavits of the
witnesses in the court one week prior to the next date of hearing and supply
advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 7236/16
Ganesh Sharma vs. M/s Peral Printers

25.08.2020

Present: None for the workman.
None for the management.

The matter is listed for today for evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 29.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 2788/17

Reshma vs. M/s Asian Aura India

25.08.2020

Present: None for the parties.

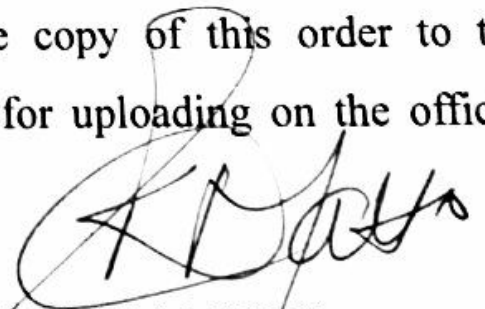
The matter was earlier fixed for 23.04.2020 for filing reply and consideration on the application filed by the workwoman, vide which, workwoman has sought direction for the management to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 06.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 760/20
Santosh Kumar vs M/s Om Shiv Shakti Upper

25.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapps, which is returnable on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 6126/16
Umesh vs. M/s Nebco Batric Pvt. Ltd. & Anr.

25.08.2020

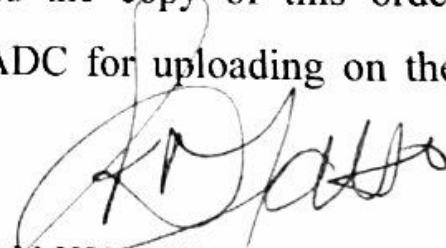
Present: None for the parties.

The matter was earlier fixed for 23.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 28.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 2786/17

Smt. Salma @Smt. Jarina Begum vs. M/s Asian Aura India

25.08.2020

Present: None for the parties.

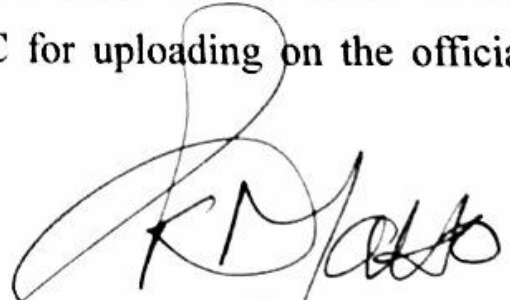
The matter was earlier fixed for 23.04.2020 for filing reply and consideration on the application filed by the workwoman, vide which, workwoman has sought direction for the management to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 06.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 642/16

Ved Prakash vs. M/s G4S Cash Services India Pvt. Ltd.

25.08.2020

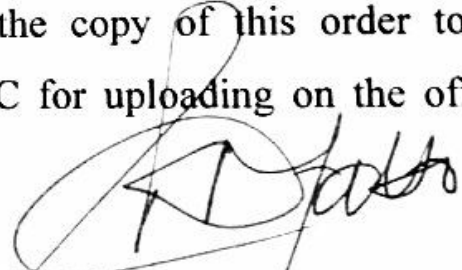
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for 18.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 457/16

D.K. Ojha vs. M/s G4S Cash Services India Pvt. Ltd.

25.08.2020

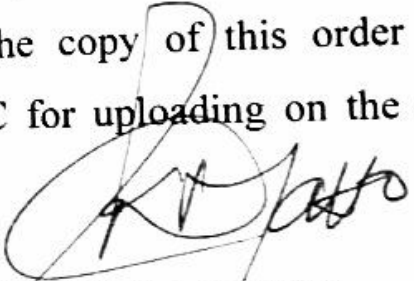
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for 18.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 1922/19
Shiv Bodh Singh vs Santee Exim Pvt.Ltd.

25.08.2020

Present:

Sh. Ajit Kumar Singh, AR for the workman.
None for the management.

The matter was earlier fixed for 23.04.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management for 23.04.2020 is received back with the report served.

Today, no one has appeared on behalf of the management through video conference

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management email and whatsapp, which are returnable on 17.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 719/16

Sunil Seghal @ Sunil Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

25.08.2020

Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for 18.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 891/16

Wasim Akram vs M/s Bhagwan Mahavir Hospital & Ors.

25.08.2020

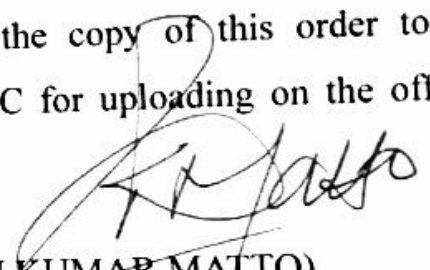
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 17.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 759/20

Mukesh Kumar vs M/s Ambika Steel Industries

25.08.2020

Present: None for the workman.

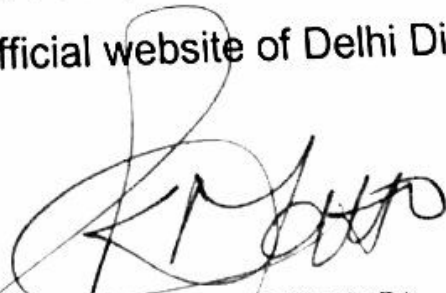
The matter was earlier fixed for 23.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman is received back with the report unserved, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapps, which is returnable on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 2790/17
Faeem vs. M/s Asian Aura India

25.08.2020

Present: None for the parties.

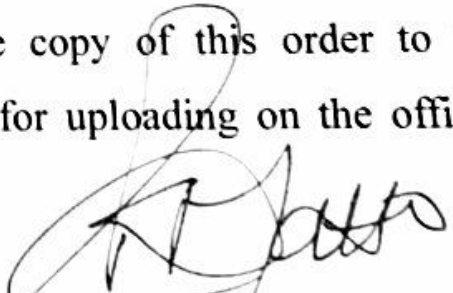
The matter was earlier fixed for 23.04.2020 for filing reply and consideration on the application filed by the workman, vide which, workman has sought direction for the management to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 06.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 2789/17

Smt. Rukhsana Begum vs. M/s Asian Aura India

25.08.2020

Present: None for the parties.


The matter was earlier fixed for 23.04.2020 for filing reply and consideration on the application filed by the workwoman, vide which, workwoman has sought direction for the management to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 06.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

25.08.2020

LIR No. 8294/16
Lala Yadav vs. M/s Singhal Industries

25.08.2020

Present: Sh. Pradeep Gupta, AR for the workman through video conference.
None for the management.

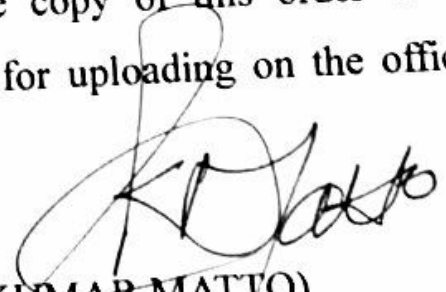
The matter was earlier fixed for 23.05.2020 for consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for consideration on the said application on 07.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 1979/18

Raj Kumar Naurvi vs M/s H.T.Media Ltd.

25.08.2020

Present: None for the workman.
Ms.Raavi Birbal, AR for the management.

The matter is fixed for today for framing of issues, but, today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for framing of issues on **17.10.2020**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 79/19
Abhishek Kumar vs M/s Harpreet Food

25.08.2020

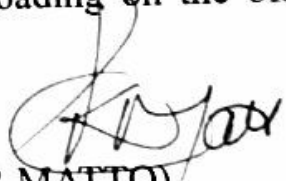
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 22.07.2020 for hearing exparte final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 15.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 2849/17
Trilok Paswan @ Trilok Paswan vs. M/s Power Industries

25.08.2020

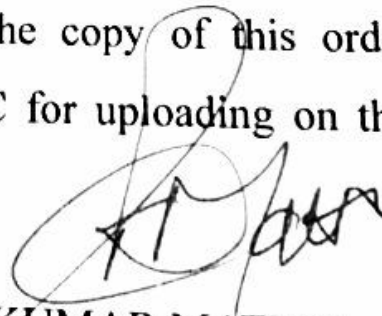
Present: None for the workman.
Sh. Devesh Ratan, AR for the management through video conference.

The matter was earlier fixed for 30.03.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 01.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 2502/17

Manish Narang vs. M/s Rational Business Corporation Pvt. Ltd.

25.08.2020

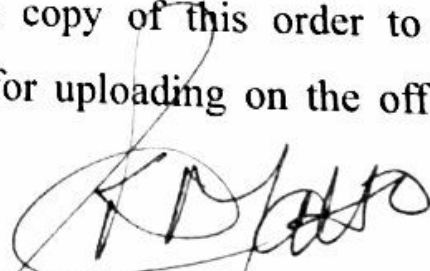
Present: None for the workman.
Sh. Pradhuman Gautam, AR for the management through video conference.

The matter was earlier fixed for 23.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 04.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 67/17

Kuldeep Singh vs. M/s P.R. Sales & Services Pvt. Ltd.

25.08.2020

Present: None for the workman.
None for the management.
(Management is already exparte.)

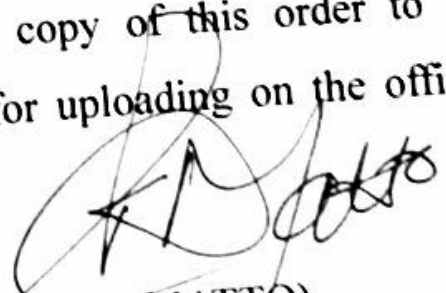
The matter was earlier fixed for 22.07.2020 for filing reply and consideration on the application, vide which, the workman has sought direction for the management to produce certain record.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing reply and consideration on the said application 17.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 458/16
Mukesh Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

25.08.2020

Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for 18.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 470/16

Sanatan Das vs M/s Orix Auto Infrastructure Services Ltd.

25.08.2020

Present: None for the workman.
Sh. Anurag Chaudhary, AR for the management.

The matter is fixed for today for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for framing of issues on 16.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 1581/17
Kanhaiya Lal vs. M/s Anand Industries

25.08.2020

Present: None for the workman.
Sh. A.K.Jha, AR for the management through video
conference.
(Management earlier exparte.)

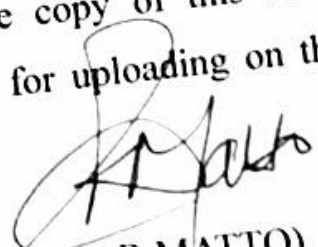
The matter was earlier fixed for 23.04.2020 for consideration
on the application filed by the management.

But the matter could not be taken up on that day, in view of
spreading of covid 19.

Today, no one has appeared on behalf of the workman through
video conference.

Accordingly, the matter stands adjourned for the same purpose
on 21.12.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 8295/16
Bablu vs. M/s Singhal Industries

25.08.2020

Present: Sh. Pradeep Gupta, AR for the workman through video conference.
None for the management.

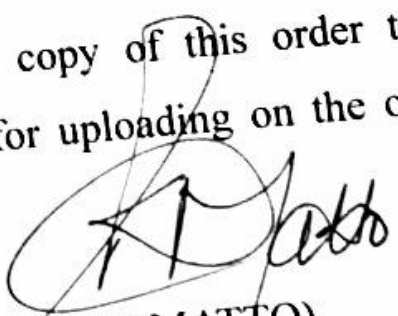
The matter was earlier fixed for 23.05.2020 for consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for consideration on the said application on 07.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 228/20

Vijay Prasad vs M/s Oswal Industries

25.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are received back with the report served, but, today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapps, which is returnable on 21.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 1052/17
Surender Kumar vs. M/s Express Tower Welfare Association

25.08.2020

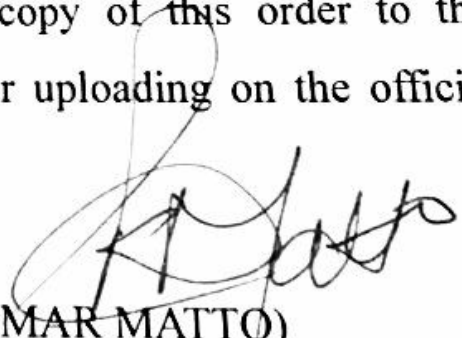
Present: None for the parties.

The matter was earlier fixed for 22.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 30.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
/ 25.08.2020

LIR No. 3509/16
Sudhir Kumar vs. M/s Janak Puri Club

25.08.2020

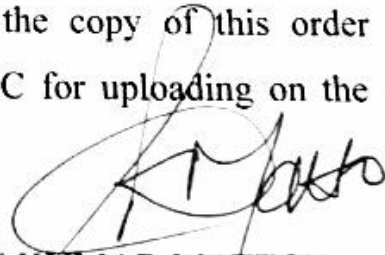
Present: Sh. Pradhuman Gautam, AR for the workman through video conference.
None for the management.

The matter is fixed for today for the evidence of the management.

But, today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 13.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 4037/18
Shailender Kumar vs. M/s P.C.C. Softech Pvt. Ltd.

25.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.
None for the management.

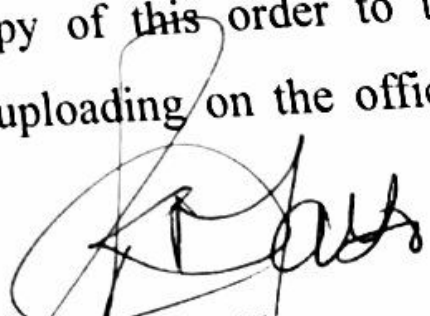
The matter was earlier fixed for 23.05.2020 for recording of further examination in chief of the workman and also for cross-examination of workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for recording of further examination in chief the workman, his cross-examination and also for remaining evidence of the workman on 01.05.2021.

Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 1236/16
Anand Kumar vs. M/s Jay Ace Technologies Ltd.

25.08.2020

Present: None for the workman.
Sh. Chandra Shekhar Goswami, AR for the management
through video conference.

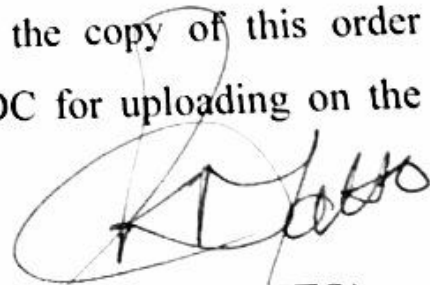
The matter is fixed for today for the evidence of the
management.

Today, no one has appeared on behalf of the workman through
video conference.

The witness of the management is also not present today.

Accordingly, the matter stands adjourned for the evidence of
the management on 27.03.2021. Management is directed to file affidavits of
the witnesses in the court one week prior to the next date of hearing and
supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 671/19

Kailash Singh Rawat vs Bisleri International Ltd.

25.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.

The matter was earlier fixed for 23.04.2020 for talk of settlement, failing which, for filing rejoinder to the written statement of management no.2 and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the managements through video conference

Ld. AR for the workman seeks adjournment to file the rejoinder to the written statement of management no.2.

Accordingly, the matter stands adjourned for the same purpose on 23.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 672/19

Vinay Kumar vs Bisleri International Ltd.

25.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.

The matter was earlier fixed for 23.04.2020 for talk of settlement, failing which, for filing rejoinder to the written statement of management no.2 and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the managements through video conference

Ld. AR for the workman seeks adjournment to file the rejoinder to the written statement of management no.2.

Accordingly, the matter stands adjourned for the same purpose on 23.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 674/19

Vipin Kumar vs Bisleri International Ltd.

25.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.

The matter was earlier fixed for 23.04.2020 for talk of settlement, failing which, for filing rejoinder to the written statement of management no.2 and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the managements through video conference

Ld. AR for the workman seeks adjournment to file the rejoinder to the written statement of management no.2.

Accordingly, the matter stands adjourned for the same purpose on 23.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 222/20
Wakil vs M/s Oswal Industries

25.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are received back with the report served, but, today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapps, which is returnable on 21.11.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 224/20
Ram Kishore vs M/s Oswal Industries

25.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are received back with the report served, but, today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapps, which is returnable on 21.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 653/16

Mangal Singh vs. M/s India Coffee Workers Co-operative Society Ltd.

25.08.2020

Present: None for the workman.
Ms. Amita Srivastava, proxy AR for the management through video conference.

The matter was earlier fixed for 23.05.2020 for filing reply to the application under Order 14 Rule 2 r/w Section 151 CPC filed by the workman.

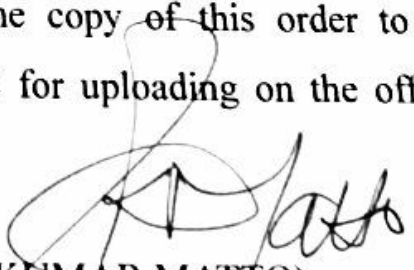
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

The Ld. Proxy AR for the management seeks another opportunity to file reply to the said application.

Accordingly, the matter stands adjourned for filing reply and consideration on the said application on 14.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 2288/19

Ajit Rana vs M/s SPAK Metal Crafts Pvt Ltd

25.08.2020

Present: None for the workman.
Sh. Anurag Lakhotia, AR for the management.

The matter is fixed for today for filing rejoinder and also for framing of issues.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing rejoinder and also for framing of issues on 19.10.2020.

Ahlmad of this court is directed to send the copy of *this order* to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 51/20

Ram Chander Choubey vs M/s Movin Ice Cream

25.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.04.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notices issued to the workman are not received back.

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, which is returnable on **18.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 53/20
Vishal Mattu vs BSES Rajdhani Power Ltd.

25.08.2020

Present:

Sh. Ajit Kumar Singh, AR for the workman.

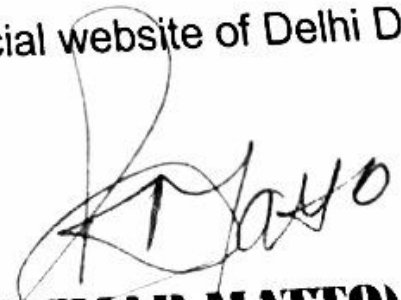
The matter was earlier fixed for 23.04.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are not received back, but, Sh.Ajit Kumar Singh, has appeared on behalf of the workman through video conference and seeks adjournment to file the statement of claim.

AR of the workman is requested to send the copy of letter of authority on email address of this court, today itself.

Matter stands adjourned for filing statement of claim and letter of authority on 11.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 761/20
Inder Dev vs Tenus Seet Metal Industries

25.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapps, which are returnable on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 6017/16
Rakesh Kumar vs. M/s Kore Security Services

25.08.2020

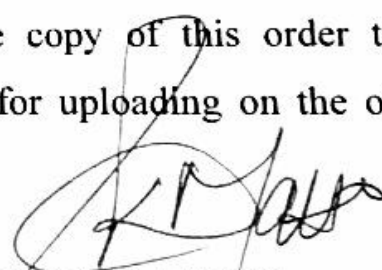
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 31.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 1978/18

Rajinder Prasad Sharma vs M/s H.T.Media Ltd.

25.08.2020

Present: None for the workman.

Ms.Raavi Birbal, AR for the management.

The matter is fixed for today for framing of issues, but, today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for framing of issues on **17.10.2020**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No. 677/19

Sanjeet Kumar vs Bisleri International Ltd.

25.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.

The matter was earlier fixed for 23.04.2020 for talk of settlement, failing which, for filing rejoinder to the written statement of management no.2 and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the managements through video conference

Ld. AR for the workman seeks adjournment to file the rejoinder to the written statement of management no.2.

Accordingly, the matter stands adjourned for the same purpose on 23.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No.669/19
Guddu Kumar vs Bisleri International Pvt. Ltd.

25.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.

The matter was earlier fixed for 23.04.2020 for talk of settlement, failing which, for filing rejoinder to the written statement of management no.2 and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the managements through video conference

Ld. AR for the workman seeks adjournment to file the rejoinder to the written statement of management no.2.

Accordingly, the matter stands adjourned for the same purpose on 23.09.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
25.08.2020

LIR No. 1977/18

Mukesh Malhotra vs M/s H.T.Media Ltd.

25.08.2020

Present: None for the workman.
Ms.Raavi Birbal, AR for the management.

The matter is fixed for today for framing of issues, but, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for framing of issues on **17.10.2020**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 883/16
Sh. Lakshman Yadav vs. M/s G4S Security Service India Pvt. Ltd.

25.08.2020

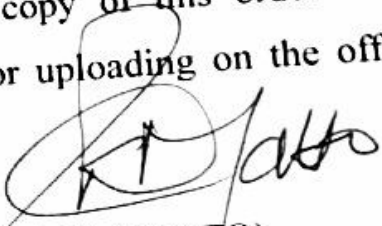
Present: None for the parties.

The matter was earlier fixed for 22.07.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

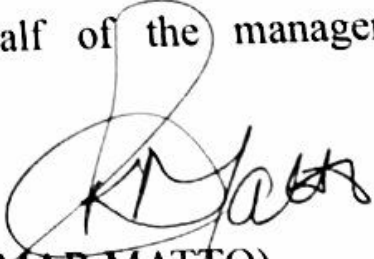
Accordingly, the matter stands adjourned for the evidence of the management on 25.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

At 01.25 P.M.

At this stage, Sh. Gulshan Chawla has appeared and submitted that his presence may be marked on behalf of the management. Accordingly, his presence is marked.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 670/19

Shiv Prakash vs Bisleri International Ltd.

25.08.2020

Present:

Sh. Ajit Kumar Singh, AR for the workman.

None for the managements.

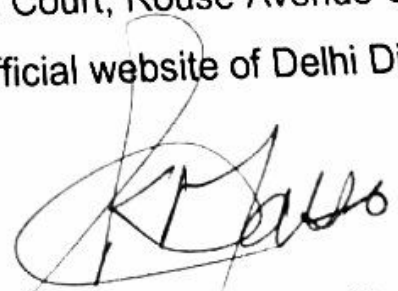
The matter was earlier fixed for 23.04.2020 for talk of settlement, failing which, for filing rejoinder to the written statement of management no.2 and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the managements through video conference

Ld. AR for the workman seeks adjournment to file the rejoinder to the written statement of management no.2.

Accordingly, the matter stands adjourned for the same purpose on 23.09.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LID No.675/19

Ram Kripal vs Bisleri International Ltd.

25.08.2020

Present:

Sh. Ajit Kumar Singh, AR for the workman.

None for the managements.

The matter was earlier fixed for 23.04.2020 for talk of settlement, failing which, for filing rejoinder to the written statement of management no.2 and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the managements through video conference

Ld. AR for the workman seeks adjournment to file the rejoinder to the written statement of management no.2.

Accordingly, the matter stands adjourned for the same purpose on 23.09.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 4227/18

Vipin Kumar Sharma vs M/s The Swastik Marketing Co.

25.08.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for framing of issues on 19.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 54/20

Sunil Rathore vs M/s B.S.E.S. Rajdhani Power Ltd.

25.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter was earlier fixed for 23.04.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman is received back with the report served, whereas, the court notice issued to the workman through union is not received back.

Today Sh. Ajit Kumar Singh has appeared on behalf of the workman through video conference and seeks adjournment to file the statement of claim. The Id.AR for the workman is requested to send the letter of authority to the court on his email address today itself.

Matter stands adjourned for filing statement of claim and letter of authority on 11.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 2787/17

Smt. Seema @ Attar Bano vs. M/s Asian Aura India

25.08.2020

Present: None for the parties.

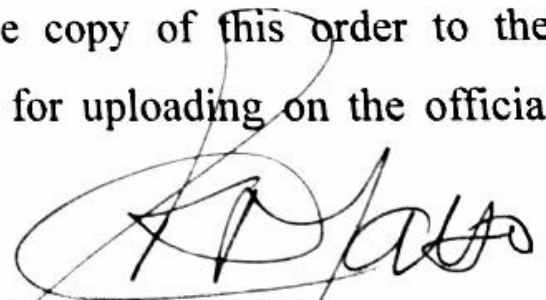
The matter was earlier fixed for 23.04.2020 for filing reply and consideration on the application filed by the workwoman, vide which, workwoman has sought direction for the management to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 06.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 695/19

Ram Shankar Yadav vs M/s B.K.International Pvt.Ltd.

25.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 23.04.2020 for talk of settlement, failing which, for filing of rejoinder and framing of issues , but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for the same purpose on 24.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI**

25.08.2020

LIR No. 758/20
Sumit Kumar vs M/s Paras Press Company

25.08.2020

Present: None for the workman.

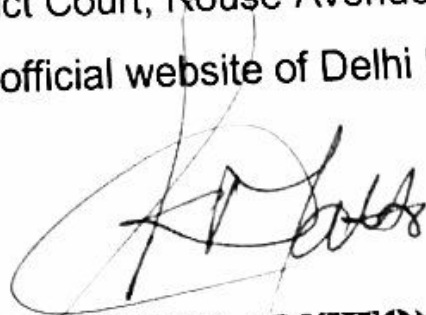
The matter was earlier fixed for 23.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman is not received back, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapps, which is returnable on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 8671/16
Ram Kirpal vs. M/s Sunder Lal Jain Charitable Hospital

25.08.2020

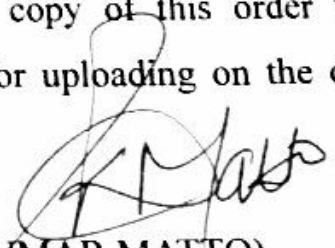
Present: None for the parties.

The matter was earlier fixed for 23.05.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 03.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 46963/14
Dharam Dutt Verma vs. M/s India Offset Printers

25.08.2020

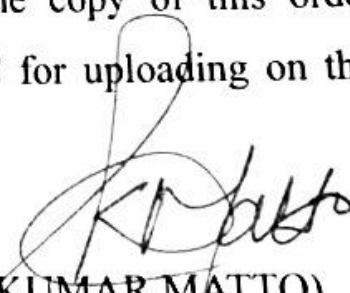
Present: None for the parties.

The matter was earlier fixed for 23.05.2020 for evidence of the management and also for payment of cost by the management to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management and also for payment of cost by the management to the workman on 31.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LIR No. 8029/16
Jalaluddin Ansari vs. M/s Singhal Industries

25.08.2020

Present: Sh. Pradeep Gupta, AR for the workman through video conference.
None for the management.

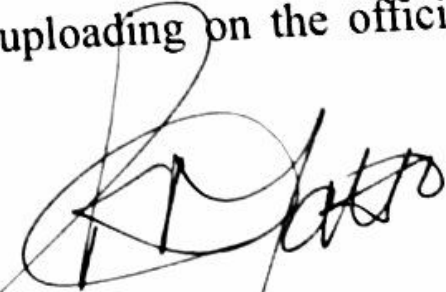
The matter was earlier fixed for 23.05.2020 for consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for consideration on the said application on 07.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 4036/18
Kushalender Kumar vs. M/s P.C.C. Softech Pvt. Ltd.

25.08.2020

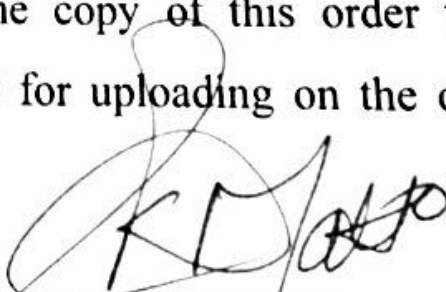
Present: Sh. Santosh Singh, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 23.05.2020 for cross-examination of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for cross-examination of the workman and also for remaining evidence of the workman on 01.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020

LID No. 676/19

Santosh Kumar vs Bisleri International Ltd.

25.08.2020

Present:

Sh. Ajit Kumar Singh, AR for the workman.

None for the managements.

The matter was earlier fixed for 23.04.2020 for talk of settlement, failing which, for filing rejoinder to the written statement of management no.2 and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the managements through video conference

Ld. AR for the workman seeks adjournment to file the rejoinder to the written statement of management no.2.

Accordingly, the matter stands adjourned for the same purpose on 23.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
25.08.2020

LIR No. 1765/19

Daya Ram vs. M/s NNS Online Pvt. Ltd. & Ors.

25.08.2020

Present: Sh. Ajay Kumar, AR for the workman alongwith the workman through video conference.

The matter is fixed for today for the consideration on the application u/s 17(2) of the Working Journalists and Other Newspaper Employees Act filed by the workman.

Heard the AR of the workman.

Issue notices to the managements on filing of the email addresses, mobile phone numbers and complete sets of documents for all the managements by the workman within 10 days from today.

Notices to be issued to the managements are returnable on 07.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.08.2020